

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2200**  
TO BE ANSWERED ON 10.12.2021

**ROLE OF INTERNET IN CRIMES OF TRAFFICKING**

2200. SHRI PARTHIBAN S.R:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the role of internet in aiding crimes of trafficking and hence the need to employ measures that combat and prevent these interactions;
- (b) if so, whether Government has taken any steps to build capacity and technological infrastructure to detect such interactions and prevent exploitation initiated through the internet; and
- (c) if not, the reasons therefor?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a): Yes, sir.

(b) and (c): The Information Technology Act, 2000 has provisions to deal with prevalent cyber-crimes and to prevent exploitation initiated through the internet. 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. States/ UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The LEAs take legal action as per provisions of law against the offenders. The Central Government supplements the initiatives of State Governments through advisories and financial assistance under various schemes for their capacity building.

Ministry of Home Affairs has provided financial assistance to all States & UTs under Cyber Crime Prevention against Women & Children (CCPWC) scheme to support their efforts for setting up of cyber forensic-cum-training laboratories, training and hiring of junior cyber consultants. Cyber forensic-cum-training laboratories have also been commissioned in 18 States. The Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts, capacity building/ training of law enforcement personnel/ prosecutors/ judicial officers, improving cyber forensic facilities etc. The Government has established Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for LEAs to deal with the cyber crimes in a comprehensive and coordinated manner. The National Cyber Crime Reporting Portal ([www.cybercrime.gov.in](http://www.cybercrime.gov.in)), is available to enable the public to report incidents pertaining to all types of cyber crimes, with a special focus on cyber crimes against women and children. A toll-free number 155260 has been operational for assistance in lodging online cyber complaints.

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